

FORM A
PUBLIC ANNOUNCEMENT
*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF
JAY ACE TECHNOLOGIES LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Jay Ace Technologies Limited
2. Date of incorporation of corporate debtor	29.07.2009
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24100DL2009PLC192692
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: GI-48, G.T.Kamal Road, Industrial Area 110033
6. Insolvency commencement date in respect of corporate debtor	31.07.2023 (Order was received by IRP on 01.08.2023)
7. Estimated date of closure of insolvency resolution process	27.01.2024 i.e. 180 days from Insolvency Commencement Date
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mohd Nazim Khan Reg. No. IBBI/IPA-002/IP-N00076/2017-18/10207
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008 Email: nazim@mnkassociates.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008 E-mail id: cirp.jayace@gmail.com
11. Last date for submission of claims	14.08.2023
12. Classes of creditors, if any, under clause (b) of sub-section (GA) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) WEB LINK: https://ibbi.gov.in/home/downloads (b) Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-III, has ordered the commencement of a Corporate Insolvency Resolution Process of Jay Ace Technologies Limited on 31.07.2023.

The Creditors of Jay Ace Technologies Limited are hereby called upon to submit their claims with proof on or before 14.08.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorised Representative of the class in Form CA.- Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mohd Nazim Khan
Interim Resolution Professional
IP Regd No.: IBBI/IPA-002/IP-N00076/2017-18/10207

Date: 01-08-2023
Place: New Delhi

MOTILAL OSWAL HOME LOANS

Motilal Oswal Home Finance Limited
 Regd. Office: Motilal Oswal Tower, RahimTullah Sayani Road,
 Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, Tel: (022) 47189999
 Website: www.motilaloswal.com. Email: hflquery@motilaloswal.com

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorised Officer of the Motilal Oswal Home Finance Limited (Formerly known as Aspire Home Finance Corporation Ltd), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/date of receipt of the said notice/s.

The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account. The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Motilal Oswal Home Finance Limited, for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr No.	Loan Agreement No./ Name of the Borrower/ Co Borrower/Guarantor	Demand Notice Date & Amount	Date of possession Taken	Description of the Property/ies Mortgaged
1	LXMOMAYURV921-220613543 MAHESH BABU & PUSHPA MAHESH	10-04-2023 for Rs. 684866/-	28-07-2023	Flat No. SF-2, On Second Floor, built on Plot No. 2 & 4, Comprised in Kharsa No.1270/2, in DLF Ankur Vihar Prem Vihar, GHAZIABAD, UTTAR PRADESH 201102

Sd/-
 Authorised Officer
 (Motilal Oswal Home Finance Limited)

Place: Uttar Pradesh
 Dated:-02-08-2023

इंडियन बैंक Indian Bank
 इलाहाबाद ALLAHABAD

POSSESSION NOTICE (for immovable properties under Rule 8(1))

The Authorized Officer of Indian Bank (e-Allahabad Bank) under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated hereunder calling upon the borrowers/guarantors/mortgagors to repay the amount mentioned in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrowers/guarantors/mortgagors having failed to repay the amount notice is hereby given to the borrowers/guarantors/mortgagors and the public in general that the undersigned has taken the possession of the Properties described herein below in exercise to powers conferred on him/her under section 13(4) of the said act read with the Rule-8 of the said Rules on the date mentioned hereunder. The borrowers/guarantors/mortgagors in particular and the public in general are hereby cautioned not to deal with the properties. Any dealing with the properties will be subject to the charge of Indian Bank (e-Allahabad Bank), for the amounts and interest thereon. Details of the mortgaged Properties of which the possession had been taken is as follows.

The borrower's attention is invited to provisions of sub-section (8) for section 13 of Act, in respect of time available, to redeem the secured assets.

Name of the Borrower /Guarantor/ Mortgager	Details of the Mortgaged Properties	Amt. Due as per Possession Notice Date of Demand notice Date of possession
Borrower: Mrs Jai Ambej Marble & Handicrafts Prop. Siya Ram, Guarantors- Shri Siya Ram s/o Shri Ram Narayan, Smt. Urmila w/o Shri Siya Ram and Shri AjayKumar s/o Shri Devendra Prasad.	All that part and parcel of land and building consisting of residential plot no. 31/MK/25 at Kharsa no. 386, Mauza-Ukhara, Tajganj, Tehsil- Sadar, Dist.-Agra, Area-125.41 Sq Meter, in the name of Smt Urmila w/o Shri Siya Ram. (Geo Location- 27.140312, 78.038519) Bounded by : East :Other's property, West : 18 feet wide road, North : Property on seller, South: Property of Pt. Hari Shankar.	Rs. 15,14,949/- as on 19.05.2023 + Interest & other expenses 20.05.2023 26.07.2023
Borrower: Shri Raj Prakash Garg s/o Shri Mahesh Chand and Smt Mamta Garg w/o Shri Raj Prakash Garg, Guarantors- Shri Ashwani Garg s/o Shri Mahesh Chand, Shri Vikas Garg s/o Shri Mahesh Chand and Shri Raj Kant Gupta w/o Shri Dileep Gupta.	All that part and parcel of land and building consisting of commercial property no. 3999 and 3999/1 (old), New no. 17/233/1 (part),Chhilli Int Road, Kotwali ward, Tehsil & Dist.- Agra, Area-208.60 Sq Meter, in the name of Shri Raj Prakash Garg s/o Shri Mahesh Chand Garg. Bounded by : East : Property of Sooraj Mal and 15 feet wide gallery which is used as exit of the property, West : Property of Dhar Sahab, North : Vidhya Ashram, South: Property of Kanak Singhal, Shri Mai, Rakesh Gupta & Maszid.	Rs. 20,62,593/- as on 07.05.2023 + Interest & other expenses 08.05.2023 26.07.2023
Borrower: Anoop Kumar Agarwal & Smt. Kamini Agarwal.	All that part & parcel of land & building situated at House no. 5 (Old no. 22/57 & 22/59min), Bagh Anta, Lohamandi ward, Tehsil & District- Agra, Land Area 39.43 sq meter, total constructed area 83.86 sq metre (GF+FF+Mumty) in the name of Smt. Kamini Agarwal w/o Shri Anoop Agarwal. Boundaries as per deed: East : Rasta & 10 feet wide exit, West : Other's property, North: Plot no. 4, South : Other's property.	Rs. 12,39,042/- as on 07.05.2023 + Interest & other expenses 08.05.2023 26.07.2023

Date:- 02.08.2023 Authorised Officer

G20 NORTHERN RAILWAY CORRIGENDUM
 Ref: I) Tender Notice No. 36/2023-2024 dated 24.07.2023.
 ii) Tender No. 18230145C due on 14.08.2023.

01. In reference to above tender, the Unit of the tender must be read as Rolls Instead of Nos. All other terms & conditions are unchanged.

The Corrigendum has been published on website www.irps.gov.in. 2377/2023

SERVING CUSTOMERS WITH A SMILE

TATA ELXiS LIMITED
 Registered Office: ITPB Road, Whitefield, Bengaluru, Karnataka, 560048

Notice is hereby given that the certificate(s) for the undermentioned securities of the Company has/have been lost/misland and the holder(s) of the said securities/applicant(s) has/have applied to the Company to release the new certificate. The Company has informed the holders/applicants that the said shares have been transferred to IEPF as per IEPF Rules.

Any person who has a claim in respect of the said securities should lodge such claim with the company at its Registered Office within 15 days from this date, else the Company will proceed to release the new certificate to the holders/applicants without further intimation.

Name of the Shareholder	Kind of Securities and face value	No. of Securities	Distinctive Nos.	Folio No.
Iqbal Kaur Joint with Chhatr Singh Arora	Equity share of Rs. 10/-	100	18290541-18290640	EX0000750

Place: Bengaluru, Date: 02.08.2023 Name of holder-IQBAL KAUR ARORA

यूनियन बैंक Union Bank of India
 ऑफ डेविया A Government of India Undertaking

POSSESSION NOTICE [Rule 8 (1)] (For Immovable Property)

Whereas the undersigned being the authorized officer of Union Bank of India, under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 (Act no. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the following borrowers to repay the amount mentioned in the notice being within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act 2002 read with rule 8 of the said rules.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India for an amount of dues outstanding together with interest thereon with costs and charges. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

Sl. No.	Name & Add. of Borrower/Guarantor & Name of Branch	Description of Mortgaged Property	Date of demand Notice/ date of possession / amount Due
1.	Borrower: M/S Krishna Communication, Prop. Mr. Ashwini Gupta S/o Krishna Mohan Gupta, Basti- Baansi Road Rudhauil Post Rudranagar, Rudhauil, Basti (U.P.)- 272151 Guarantor: Mr. Krishna Mohan Gupta S/o Ram Deo Bakhira Road, Rudhauil Kalan Anshik Post Rudranagar Rudhauil Basti (U.P.)- 272151 Branch: Rudhauil	All that part and parcel of consisting of Plot 3691 & Plot 3693/1, Mauza: Rudhauil Kalan, Tappa-Rudhauil, Pargana- Maghar West, Tehsil Rudhauil, Distt Basti (UP), measuring Area 104.37 Sqmt and bounded as follows: Boundary: East: Land of Triyugi, West: Zamin Rajaram, North: Road Basti to Baansi, South: Land of Kumud Devi	29.12.2022 27.07.2023 Rs. 9,15,681.90 and interest and charges thereon

Date - 02.08.2023, Place - Rudhauil Authorised Officer Union Bank of India

POSSESSION NOTICE [Rule 8 (1)] (For Immovable Property)

Whereas the undersigned being the authorized officer of Union Bank of India, under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 (Act no. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the following borrowers to repay the amount mentioned in the notice being within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act 2002 read with rule 8 of the said rules.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India for an amount of dues outstanding together with interest thereon with costs and charges. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

PUBLIC NOTICE

TO WHOM IT MAY CONCERN

NOTICE OF LOSS OF SHARE CERTIFICATES

This is to inform the General Public that the following share certificates of Lakshmi Machine Works Ltd., having its Registered Office at SRK Vidyalaya Post, Periyanaikempalayam, Coimbatore - 641020, Tamil Nadu, India, registered in the name of V Tarun Kumar Ranka have been reported lost / misplaced by me:

FOLIO NO.	CERTIFICATE NO.	DISTINCTIVE NOS. FROM - TO	SHARES
TARU7	53105-53106	374951-374954	4
TARU7	111565	1114732-1114735	4
TARU8	50907	595474-595474	1
TARU8	50907	396988-396989	2
TARU8	50909-50910	595480-595489	10
TARU8	111565-111568	1114736-1114748	13

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person having any claim in respect of the said share certificates should lodge such claim with the Company or its Registrars and Transfer Agents: S.K.D.C. Consultants Ltd., Surya 35, Mayflower Avenue, Behind Senthil Nagar, Sowripalayam Road, Coimbatore-641028, Tamil Nadu, within 15 days of publication of this notice, after which no claim will be entertained and the Company shall proceed to issue the Duplicate Share Certificate(s).

Place: Coimbatore V TARUN KUMAR RANKA
 Date: 01 / 08 / 2023 (Shareholder)

E-AUCTION SALE NOTICE 30.08.2023 11:00 Hrs. to 16:00 Hrs.

SBI STATE BANK OF INDIA
 STRESSED ASSETS MANAGEMENT (SAM) BRANCH, ADMIN OFFICE, GROUND FLOOR, ZONAL BUSINESS OFFICE BUILDING, FOUNTAIN CHOWK, CIVIL LINES, LUDHIANA

E-AUCTION SALE NOTICE 30.08.2023 11:00 Hrs. to 16:00 Hrs.

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF MOVABLE/IMMOVABLE PROPERTIES ON 30.08.2023, 11:00 HRS. TO 16:00 HRS.

E-Auction Sale Notice for Sale of Immovable/Movable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) & (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the borrowers and guarantors that the below described immovable properties mortgaged/charged to State Bank of India (Secured Creditor), the constructive/symbolic/physical possession of these properties has been taken by the Authorised Officers of State Bank of India (Secured Creditor), will be sold on "As is where is", "As is what is", and "Whatever there is basis" on 30.08.2023, for recovery of bank dues + interest (as mentioned below against the properties) due to the State Bank of India (Secured Creditor) from below mentioned borrowers/guarantors. The Reserve Price and Earnest Money Deposit will be as mentioned below against the properties. Detailed terms and conditions of the sale are mentioned below/refer to Website:(a) https://sbi.co.in/(b) https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp/(c) https://ibapi.in

DESCRIPTION OF MOVABLE/IMMOVABLE PROPERTIES

Sr. No	Name of Borrower(s)/ Guarantor(s)	Amount Outstanding Possession Date	Properties ID Nos & Details of property/ies	Reserve Price		Date & Time of inspection of property	Date/ Time of e-Auction
				EMD Bid Increase Amt.			
1.	M/s Bajaj Basmati Pvt. Ltd., Fazilka Road, Jalalabad (West), Distt. Fazilka -152024.	Rs. 146,94,35,827/- + intt. & other charges accrued thereupon	Property ID: SBIN200001296780 : LOT : 1. All part and parcel of Land & Building of rice shelter on land measuring 31K 5M vide three Title Deeds(a) Vasika No 6354 dated 16.03.1999 measuring 13 Kana 6 Marlas bearing Kharsa No. 86 Killa No. 3(5-6) 8(8-0) (b), Vasika No 6306 dated 11.03.1999 measuring 13Kanal 18Marlas bearing Kharsa No 86 Killa no 7(7-4), 14(6-14) and (c), Vasika No 6323 dated 12.03.1999 measuring 4K 1Marla bearing Kharsa No 86 Killa no. 13(2(4-1)), located at opposite Reliance Petrol Pump, Fazilka Road, Jalalabad (W) in the name of Bajaj Rice Mills. (Out of total land 31 K-5 M land measuring 12 K exclusively mortgaged with SBI and 19K-5 Marlas with all the consortium members SBI, UBI(e-Andhra Bank), Bank of Maharashtra) (Physical Possession).	LOT 1: Rs. 3.38 Crore to Rs. 1.00 Lacs	23.08.2023, 11:00 Hrs. to 13:00 Hrs.	30.08.2023, 11:00 Hrs. to 16:00 Hrs.	
2.	Sh. Sahil Bajaj S/o Sh. Krishan Kumar Bajaj (Director), Smt. Vijay Rani W/o Sh. Krishan Kumar Bajaj, Smt. Ginni Bajaj W/o Sh. Sahil Bajaj, 5. Legal heirs of Sh. Krishan Kumar Bajaj, (i). Smt. Vijay Rani W/o Sh. Krishan Kumar Bajaj, (ii). Sh. Sahil Bajaj S/o Sh. Krishan Kumar Bajaj, (legal heirs of Sh. Krishan Kumar Bajaj) Sr. No. 2 to 5 all R/o H. No. 1087-A, Bajaj Street, Ward No. 9, Near Govt. Girls School, Jalalabad (West), Distt. Fazilka -152024.	Demand Notice -04.01.2017, Physical Possession -13.11.2017, 16.05.2018 Consortium member : Bank of Maharashtra, Union Bank of India(e Andhra Bank).	Property ID: SBIN200012439105 : LOT : 2. Plant & Machinery of Rice Shelter installed in Rice Shelter Premises located at (opposite Reliance Petrol Pump, Fazilka Road, Jalalabad (W), in the name of M/s. Bajaj Basmati Pvt. Ltd. (Hyp exclusive with SBI) (Physical Possession)	LOT 2: Rs. 4.32 Crore + applicable GST to Rs. 43.20 Lacs to Rs. 1.00 Lacs	23.08.2023, 11:00 Hrs. to 13:00 Hrs.	30.08.2023, 11:00 Hrs. to 16:00 Hrs.	
3.	M/s Bajaj Rice Mills, M/s. Bajaj Sorts, M/s Anand Roller Flour Mills, Mandi Ladhuka, Tehsil & Distt. Fazilka-152123.	Property ID: SBIN200001585611 : LOT : 3. EM of godowns & labour quarters built on land measuring 9 Kanals 16 Marla bearing Kharsa No. 86 Killa No. 4(8-0) 5(1(1-16) vide Vasika No. 63 dated 11.04.1997 Fazilka Road, Jalalabad (W), in the name of M/s Bajaj Fuel Company, (mortgaged exclusive with SBI) (Physical Possession).	LOT 3: Rs. 1.42 Crore to Rs. 14.20 Lacs to Rs. 1.00 Lacs	23.08.2023, 11:00 Hrs. to 13:00 Hrs.	30.08.2023, 11:00 Hrs. to 16:00 Hrs.		
4.	EM of godowns & labour quarters built on land measuring 3 Kanals 4 marla bearing kharsa No 86 Killa No. 3/2(2-14) and 10 marlas i.e 1/3 share of Kharsa No. 86 Killa No. 7(0-15), 14(0-15) vide Vasika No. 64 dated 11.04.1997 Fazilka Road, Jalalabad (W), in the name of M/s Bajaj Fuel Company, (Mortgaged with all the consortium members) (Physical Possession).	Property ID: SBIN000000000064 : LOT : 4. EM of godowns & labour quarters built on land measuring 3 Kanals 4 marla bearing kharsa No 86 Killa No. 3/2(2-14) and 10 marlas i.e 1/3 share of Kharsa No. 86 Killa No. 7(0-15), 14(0-15) vide Vasika No. 64 dated 11.04.1997 Fazilka Road, Jalalabad (W), in the name of M/s Bajaj Fuel Company, (Mortgaged with all the consortium members) (Physical Possession).	LOT 4: Rs. 0.44 Crore to Rs. 4.40 Lacs to Rs. 0.25 Lacs	23.08.2023, 11:00 Hrs. to 13:00 Hrs.	30.08.2023, 11:00 Hrs. to 16:00 Hrs.		
5.	All part and parcel of two godowns built on land measuring 8 Kanal bearing Kharsa No. 86 Killa No. 6(8-0) vide Vasika No. 2456 dated 28.08.2000 located at Opposite Reliance Petrol Pump, Fazilka Road, Jalalabad (W), in the name of Smt. Vijay Rani W/o Sh. Krishan Kumar Bajaj. (mortgaged with all the consortium members) (Physical Possession).	Property ID: SBIN00000000002456 : LOT : 5. All part and parcel of two godowns built on land measuring 8 Kanal bearing Kharsa No. 86 Killa No. 6(8-0) vide Vasika No. 2456 dated 28.08.2000 located at Opposite Reliance Petrol Pump, Fazilka Road, Jalalabad (W), in the name of Smt. Vijay Rani W/o Sh. Krishan Kumar Bajaj. (mortgaged with all the consortium members) (Physical Possession).	LOT 5: Rs. 0.90 Crore to Rs. 9.00 Lacs to Rs. 0.50 Lacs	23.08.2023, 11:00 Hrs. to 13:00 Hrs.	30.08.2023, 11:00 Hrs. to 16:00 Hrs.		
6.	All part and parcel of open plot measuring 16K two Title Deeds (a) Land measuring 8 Kanal bearing Kharsa No. 60, Killa No. 24(8-0) Khawat No. 684 khatori No 1029 as per Jamabandi for the year 1998-99 vide Vasika No. 2103 dated 30.09.2003 (b) Land measuring 8 Kanal, bearing Kharsa No. 60, Killa No. 23(8-0) Khawat No. 684 as per Jamabandi for the year 1998-99 vide Vasika No.2795 dated 25.11.2002, located at Opposite Reliance Petrol Pump, Fazilka Road, Jalalabad (W), in the name of Sh. Sahil Bajaj S/o Sh. Krishan Kumar Bajaj. Mortgaged with all the consortium members (Physical Possession).	Property ID: SBIN000021032795 : LOT : 6. All part and parcel of open plot measuring 16K two Title Deeds (a) Land measuring 8 Kanal bearing Kharsa No. 60, Killa No. 24(8-0) Khawat No. 684 khatori No 1029 as per Jamabandi for the year 1998-99 vide Vasika No. 2103 dated 30.09.2003 (b) Land measuring 8 Kanal, bearing Kharsa No. 60, Killa No. 23(8-0) Khawat No. 684 as per Jamabandi for the year 1998-99 vide Vasika No.2795 dated 25.11.2002, located at Opposite Reliance Petrol Pump, Fazilka Road, Jalalabad (W), in the name of Sh. Sahil Bajaj S/o Sh. Krishan Kumar Bajaj. Mortgaged with all the consortium members (Physical Possession).	LOT 6: Rs. 0.77 Crore to Rs. 7.70 Lacs to Rs. 0.50 Lacs	23.08.2023, 11:00 Hrs. to 13:00 Hrs.	30.08.2023, 11:00 Hrs. to 16:00 Hrs.		
7.	All part and parcel of EM of open plot measuring 1 Kanal i.e 2/3 share of 1 Kanal-11 Marlas comprised of 86M/7(1(0-16)14(2(0-15) Khawat No. 63, Khatoni No. 109 Hadbast No. 196 Jamabandi for year 2008-09 vide Vasika No. 199 dated 17.04.2014 located at Opposite Reliance Petrol Pump, Fazilka Road, Jalalabad, in the name of Bajaj Basmati. Mortgaged with all the consortium members (Physical Possession).	Property ID: SBIN0000000000199 : LOT : 7. All part and parcel of EM of open plot measuring 1 Kanal i.e 2/3 share of 1 Kanal-11 Marlas comprised of 86M/7(1(0-16)14(2(0-15) Khawat No. 63, Khatoni No. 109 Hadbast No. 196 Jamabandi for year 2008-09 vide Vasika No. 199 dated 17.04.2014 located at Opposite Reliance Petrol Pump, Fazilka Road, Jalalabad, in the name of Bajaj Basmati. Mortgaged with all the consortium members (Physical Possession).	LOT 7: Rs. 0.09 Crore to Rs. 0.90 Lacs to Rs. 0.10 Lacs	23.08.2023, 11:00 Hrs. to 13:00 Hrs.	30.08.2023, 11:00 Hrs. to 16:00 Hrs.		
8.	All part and parcel of land measuring 10 kanal-3 Marlas (a) land measuring 5K-13 i.e 113/815 share of 40 Kanal 15 Marla comprised of Muraba No. 59 Killa No. 25(4-19) Muraba No. 60 Killa No. 25(8-0) Muraba No. 61 Killa No. 21(1(7-4), Muraba No. 85 Killa No. 1/1(7-4)10(2(7-4) and Muraba No. 59 Killa No. 25(4-19) Muraba No. 60 Killa No. 25(8-0) Muraba No. 61 Killa No. 21(1(7-4), Muraba No. 85 Killa No. 1/1(7-4)10(2(7-4) and Muraba No. 86 Killa No. 5/2(6-4) Khawat No. 379, 840 Wasika No. 2787 dated 19.09.2013 situated at Opposite Reliance Petrol Pump, Fazilka Road, Jalalabad, in the name of M/s Bajaj Basmati Pvt. Ltd. Mortgaged with all the consortium members (Physical Possession).	Property ID: SBIN000027872850 : LOT : 8. All part and parcel of land measuring 10 kanal-3 Marlas (a) land measuring 5K-13 i.e 113/815 share of 40 Kanal 15 Marla comprised of Muraba No. 59 Killa No. 25(4-19) Muraba No. 60 Killa No. 25(8-0) Muraba No. 61 Killa No. 21(1(7-4), Muraba No. 85 Killa No. 1/1(7-4)10(2(7-4) and Muraba No. 59 Killa No. 25(4-19) Muraba No. 60 Killa No. 25(8-0) Muraba No. 61 Killa No. 21(1(7-4), Muraba No. 85 Killa No. 1/1(7-4)10(2(7-4) and Muraba No. 86 Killa No. 5/2(6-4) Khawat No. 379, 840 Wasika No. 2787 dated 19.09.2013 situated at Opposite Reliance Petrol Pump, Fazilka Road, Jalalabad, in the name of M/s Bajaj Basmati Pvt. Ltd. Mortgaged with all the consortium members (Physical Possession).	LOT 8: Rs. 0.62 Crore to Rs. 6.20 Lacs to Rs. 0.50 Lacs	23.08.2023, 11:00 Hrs. to 13:00 Hrs.	30.08.2023, 11:00 Hrs. to 16:00 Hrs.		
9.	All part and parcel of Land and Building measuring 5 Kanal 9 Marla, situated at Ldhuke, Tehsil & Distt. Fazilka vide Vasika No. 4618 dated 02.01.2008 of M/s Anand Roller Flour Mills. (Mortgaged exclusive with SBI) (Symbolic Possession).	Property ID: SBIN0000000004618 : LOT : 9. All part and parcel of Land and Building measuring 5 Kanal 9 Marla, situated at Ldhuke, Tehsil & Distt. Fazilka vide Vasika No. 4618 dated 02.01.2008 of M/s Anand Roller Flour Mills. (Mortgaged exclusive with SBI) (Symbolic Possession).	LOT 9: Rs. 0.55 Crore to Rs. 5.50 Lacs to Rs. 0.50 Lacs	SYMBOLIC POSSESSION	30.08.2023, 11:00 Hrs. to 16:00 Hrs.		
10.	Plant & Machinery of M/s Anand Roller Flour Mill situated at Village Laduke, Disst Fazilka. (Hyp exclusive with SBI).	Property ID: SBINP000000004618 : LOT : 10. Plant & Machinery of M/s Anand Roller Flour Mill situated at Village Laduke, Disst Fazilka. (Hyp exclusive with SBI).	LOT 10: Rs. 0.18 Crs + applicable GST to Rs. 1.80 Lacs to Rs. 0.10 Lacs	SYMBOLIC POSSESSION	30.08.2023, 11:00 Hrs. to 16:00 Hrs.		
11.	All part and parcel of land & building (house of the director) measuring 6 Marla, in the name of Sh. Krishan Kumar Bajaj, vide Vasika No. 3194 dated 16.10.08. Property No. 1087/A Bajaj Street Jalalabad (Physical Possession).	Property ID: SBIN00001585727 : LOT : 11. All part and parcel of land & building (house of the director) measuring 6 Marla, in the name of Sh. Krishan Kumar Bajaj, vide Vasika No. 3194 dated 16.10.08. Property No. 1087/A Bajaj Street Jalalabad (Physical Possession).	LOT 11: Rs. 0.36 Crore to Rs. 3.60 Lacs to Rs. 0.25 Lacs	23.08.2023, 11:00 Hrs. to 13:00 Hrs.	30.08.2023, 11:00 Hrs. to 16:00 Hrs.		

Note : (1) The properties Sr. No. 1 to 8 are situated in the same premises and are to be sold in one lot. In case no bid for the property at Sr. No. 2 is received the other properties cannot be sold .
 (2) The property Sr. No. 9 will be sold if bid for Machinery at Sr. No. 10 is received.

THIS PUBLICATION IS ALSO 15/30 DAYS NOTICE UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002 TO THE ABOVE BORROWERS & GUARANTORS

Terms and Conditions of the E-auction are as under : (1) E-auction is being held on "As is where is", "As is what is", and "Whatever there is basis" and will be conducted "On Line". The auction will be conducted through the service provider M/S MSTC at the Web Portal (https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp) E-auction Tender document containing online e-auction bid form, Declaration, General Terms & Conditions of Online auction sale are available in websites : (a) https://sbi.co.in/(b) https://www.mstcecommerce.com (2) To the best of knowledge and information of the Authorised Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of properties put on auction and claims / rights / dues / affecting the properties, prior to submitting their bid. The e-auction advertisement does not constitute and will be deemed to constitute any commitment or any representation of the bank. The properties are being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer / Secured Creditor shall not be responsible in any way for any third party claims / rights / dues. (3) Interested bidder may deposit Pre-bid EMD with MSTC before the close of e-auction. Credit of Pre-bid EMD shall be given to the bidder only after receipt of payment in MSTC's Bank account and updation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem." (4) In case of sole bidder, he / she has to increase minimum 1 Bid from Reserve Price. (5) The intending bidders should submit the evidence for EMD deposit like UTR number along with Request Letter for participation in the E-auction, self attested copies of (a) Proof of Identification (KYC) vide Voter ID Card / Driving Licence / Passport etc. (b) Current Address Proof for communication, (c) PAN card of the bidder (d) Valid e-mail ID (e) contact number (Mobile / Landline) of the bidders etc. to the Authorized Officer of above mentioned Branch of State Bank of India. (6) It shall be the responsibility of the interested bidders to inspect and satisfy themselves about the properties before submission of the bid. (7) The e-Auction / bidding of above properties will be conducted exactly on the scheduled Date and Time as mentioned above by way of inter-se bidding amongst the bidders. The bidders shall improve their offer in multiple of the amount mentioned under the column "Bid Increment Amount" against each property. In case bid is placed in the last 10 minutes of the closing time of the e-auction, the closing time will automatically get extended for 10 minutes. The bidders who submit the highest bid amount (not below the Reserve Price) on closure of e-auction process shall be declared as Successful Bidder and a Communication to that effect will be issued through electronic mode which shall be subject to approval by the Authorised Officer / Secured Creditor (8) The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall not be refunded. The Earnest Money Deposit shall not bear any interest. The successful bidders shall have to deposit 25% of the sale price including EMD already paid, immediately on acceptance of bid price by the Authorised Officer & the balance of the sale price on or before 15th day of sale. The auction sale is subject to confirmation by the Bank. Default in deposit of amount by the successful bidders would entail forfeiture of the whole money, already deposited and property shall be put to re-auction and the defaulting bidders shall have no claim / right in respect of property / amount. (9) The prospective qualified bidders may avail online training on e-Auction from M/S MSTC prior to the date of e-auction. Neither the Authorised Officer / Bank nor M/S MSTC, will be held responsible for any Internet Network Problem / Power failure / any other technical lapses / failure etc. In order to ward-off such contingent situation the interested bidders are requested to ensure that they are technically well equipped with adequate power backup etc. for successfully participating in the e-Auction event. (10) The purchaser shall bear the applicable stamps duties / registration fee / other charges, etc. and also the statutory / non-statutory dues, taxes, assessment charges, etc. owing to anybody. (11) The Authorised Officers / Bank is not bound to accept the highest offer and has the absolute right to accept or reject any or all offer/s or adjourn / postpone / cancel the e-auction or withdraw any property or portion thereof from the auction proceedings at any stage without assigning any reason there for. (12) The Sale Certificate will be issued in the name of the purchasers / applicants only and will not be issued in any other names. (13) The sale shall be subject to rules / conditions prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. For further details / enquiries if any on the terms and conditions of sale can be obtained from Authorised Officer / State Bank of India of above mentioned Branches or Bank's website (a) https://sbi.co.in/(b) https://www.mstcecommerce.com/(c) https://ibapi.in/(14) For further details regarding the above properties / inspection of properties, the intending buyers may contact above mentioned Branches of State Bank of India, Authorised Officer/ Contact Person: for Sr. No. 1: Sh. Sumit Kumar Kalra (M. No. 9855579367) and Sh. Shashi Bhushan Gupta (M: 9988453501) E-mail: sbi.15631@sbi.co.in. All the intending purchasers are also advised to visit https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp. for any information on procedure of e-auction (15) The Authorised Officer or Bank shall not be responsible for any charge, lien, encumbrances or any other dues to the Government or anyone else in respect of immovable properties e-auctioned. (16) The Bidders should get themselves registered on https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp by providing requisite KYC documents and registration fee as per the practice followed by M/s. MSTC. Ltd. well before the auction date. The registration process takes minimum of two working days. (Registration process is detailed on the above website). (17) The Intending bidder should transfer his EMD amount by means of challan generated on his bidder account maintained with MSTC Ltd. at https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp. by means of NEFT/ RTGS transfer from his bank account. (18) The Intending bidder should take care that the EMD is transferred at least one day before the date of auction and confirm that his wallet maintained with M/s. MSTC Ltd. is reflecting the EMD amount without which the system will not allow the bidder to participate in the e-auction. (19) The EMD of the unsuccessful bidder will be refunded to their respective wallet maintained with M/s MSTC Ltd. The Bidder has to place a request with MSTC Ltd. for refund of the same back to his bank account. The bidders will not be entitled to claim any interest, costs, expenses and any other charges (if any).

DATE : 02.08.2023 PLACE : LUDHIANA AUTHORISED OFFICER, STATE BANK OF IND

